

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 38/2010

This the 23rd day of April , 2010

Hon'ble Dr. A.K. Mishra, Member-A)

Vijay Kumar Bhardwaj, Aged about 62 years, S/o late Sri Madan Mohan Bharadwaj, R/o Adinath Apartment, 385-390, Main Ring Road, Goel Nagar, Indore (M.P.) presently residing at 77, Deo Nagar, Sector D Near Police Chowki, Indira Nagar Lucknow (lastly posted as Superintending Chemist under the Regional Director, Central Ground Water Board, Lucknow Region, Bhujal Bhawan, Sector B, Sitapur Road Yozna, Lucknow.)

.....Applicant.

By Advocate: Sri Prashant Singh for Sri R.C. Singh.

Versus

1. Union of India through the Secretary, Ministry of Water Resources, New Delhi.
2. Central Ground Water Board, Govt. of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana) through its Chairman.
3. Pay & Accounts Office, Central Ground Water Board, Govt. of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana).
4. Regional Director, Central Ground Water Board, Lucknow Region, Bhujal Bhawan Sector B, Sitapur Road Yozna, Lucknow.

.....Respondents

By Advocate: Sri Alok Trivedi for Sri G.K. Singh

ORDER (Oral)

Heard both parties.

2. It is the case of the applicant that he was drawing pension from State Bank of India. Godha Colony Branch, Indore (M.P.) and there was a regular pension account in that Branch. Code number of the Branch (BSR) was already available with the respondent-authority, therefore, there was nothing more which he was supposed to supply. The revised pension order was issued on 3/5.3.2009. Even in spite of

issue of revised pension order, revised pension amount is yet to be credited to his account. Therefore, his prayer is that a direction should be given to the respondent-authority to expedite the payment of his revised pension.

3. Learned counsel for the respondents submits that there was some delay in obtaining BSR number of the bank from the applicant. However, according to him, all the papers/documents relating to revised pension order have been forwarded to Pay & Accounts Officer, Faridabad, who in turn has forwarded the relevant documents to the Central Pension Authority officer at Delhi. For reasons which the respondent-authority can not explain the letter/authority in this regard has not yet been issued by the Central Pension Authority Officer to the Bank concerned. However, he assures to take up again and try to expedite the matter as soon as possible. According to him, rest of the claims in respect of arrears of Gratuity, Group Insurance and Leave Encashment amounts have already been paid.

4. Learned counsel for the applicant submits that the applicant is entitled to interest as per Government rules in respect of delay which has taken place in payment of his revised pension.

5. In the circumstances, this Application is disposed of with a direction to the competent respondent authority and respondent no.3 to follow-up the matter with Central Pension Authority Officer to ensure that the revised pension amount is credited to the bank account of the applicant (State Bank of India, Godha Colony Branch, Indore, A/c no. 10412713975) as early as possible not later than two months from today. Further, the respondent-authority would pay simple interest at the prevailing GPF rate for the legitimate delay which cannot be attributed to laches on the part of the respondents. No costs.



(Dr. A.K. Mishra)
Member-A